

## RAJYA SABHA

*Thursday, the 18<sup>th</sup> March, 2021/ 27 Phalguna, 1942 (Saka)*

*The House met at eleven of the clock,  
MR.CHAIRMAN in the Chair.*

### PAPERS LAID ON THE TABLE

- I. **Notifications of the Ministry of Law and Justice**
- II. **Report and Accounts (2017-18) of the National Judicial Academy, Bhopal and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my senior colleague, Shri Ravi Shankar Prasad, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Legislative Department), under sub-section (6) of Section 8A of the Representation of the People Act, 1950, along with Delay Statement:—

- (1) S.O. 903 (E), dated the 28<sup>th</sup> February, 2020, rescinding the Notification No. S.O. 283 (E), dated the 8<sup>th</sup> February, 2008.
- (2) S.O. 904 (E), dated the 28<sup>th</sup> February, 2020, rescinding the Notification No. S.O. 284 (E), dated the 8<sup>th</sup> February, 2008.
- (3) S.O. 905 (E), dated the 28<sup>th</sup> February, 2020, rescinding the Notification No. S.O. 286 (E), dated the 8<sup>th</sup> February, 2008.
- (4) S.O. 906 (E), dated the 28<sup>th</sup> February, 2020, rescinding the Notification No. S.O. 285 (E), dated the 8<sup>th</sup> February, 2008.

[Placed in Library. For (1) to (4) See No. LT-2939/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Law and Justice (Legislative Department) Notification No. S.O. 1964 (E), dated the 19<sup>th</sup> June, 2020, publishing Conduct of Elections (Amendment) Rules, 2020, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, along with Delay Statement.

[Placed in Library. See No. LT-2938/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Department of Legal Affairs), under sub-section (3) of Section 21A of the Commercial Courts Act, 2015, along with Delay Statements:-

- (1) G.S.R. 270 (E), dated the 29<sup>th</sup> April, 2020, publishing the Commercial Courts (Statistical Data) Amendment Rules, 2020.
- (2) G.S.R. 271 (E), dated the 29<sup>th</sup> April, 2020, publishing the Commercial Courts (Pre-Institution Mediation and Settlement) Amendment Rules, 2020.

[Placed in Library. For (1) and (2) See No. LT-4290/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Judicial Academy, Bhopal, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Performance Report of the above Academy, for the year 2017-18.

[Placed in Library. See No. LT-3890/17/21]

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

**I. Notifications of the Ministry of Textiles**

**II. Reports and Accounts (2019-20) of various Corporation, Councils, Associations and Institution and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shrimati Smriti Zubin Irani, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under Section 13B of the Central Silk Board Act, 1948:-

- (1) S.O. 3813 (E), dated the 26<sup>th</sup> October, 2020, notifying the nomination of Shri Rajit Ranjan Okhandiar, Member Secretary, Central Silk Board, Bengaluru, to serve as Member of the Central Silk Board for a period of three years w.e.f. 06.11.2020 or till he holds the office, whichever is earlier subject to the provisions of the Act.